

Filing No.-8297/20

Nature of case- Cr. Appl.(DB)

Kartik Das Vs. The State of Jharkhand.

Advocate's Name- A.K.Sahani

DEFECTS :-

2. Limitation expired on 27/04/20;Delayed by 37 days.

9(i) Subject may be categorically stated at index pg.

(ii) Name of P.W-7 & 8 at para 16 and 17 respectively, differs from impugned judgement.

(iii) Addressing portion may be suitably corrected(Also in both I.A).

(iv) Complete order of sentence may be stated at para 3 of limitation petition.

(v) Dt. Of expiry of limitation,may be corrected at para 4 of limitation petition.

(vi) Provision of law (in I.A for bail) may be corrected.

(vii) Pg 6 of I.A for bail is in torn condition.

(viii) Pg 22 of 3rd copy is faint.

(ix) Dt. Of conviction at pg 1 & 24 of impugned judgement differs.